

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 418 of 2021

With

ORIGINAL APPLICATION NO. 447 of 2021

IN THE MATTER OF:

Tilak Raj Adhana & Ors

...Applicant

Versus

State of Uttar Pradesh

...Respondent

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THROUGH



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(ADVOCATE FOR THE PROJECT PROPONENT)
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PLACE – NEW DELHI

DATE - 16 .09.2024

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 418 of 2021

With

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**ADDITIONAL AFFIDAVIT ON BEHALF OF THE PROJECT
PROPONENT/RESPONDENT NO.5 &6 PURSUANT TO THE
ORDER DATED 06.09.2024 PASSED BY THIS HON'BLE
TRIBUNAL IN THE CAPTIONED MATTER**

Most Respectfully Showeth: -

1. That the present Additional Affidavit is being filed by the Project Proponent/Respondent No.5 & 6 pursuant to the order dated 06.09.2024 passed by this Hon'ble Tribunal in the captioned matter.
2. That this Hon'ble Tribunal vide order dated 06.09.2024 in the instant Original Application granted liberty to the Project Proponent/Respondent No.5 & 6 to place on record documents regarding "No Objection Certificate" obtained in respect of concerned borewells. The relevant extract of the order dated 06.09.2024 passed by this Hon'ble Tribunal is as follows:

"1. Learned counsel appearing for project proponent states that he may be granted further a weeks' time to place on record documents with regard to No Objection Certificate obtained in respect of concerned borewells. He may do so by next date".

3. That the Project Proponent/Respondent No.5 & 6 has **two borewells** which are installed in the premises of **M/s. Modi Sugar**

Mills (Modi Industries Limited). The Central Ground Water Authority, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India has granted No-Objection Certificate bearing NOC No. CGWA/NOC/IND/ORIG/2018/3052 to the M/s. Modi Sugar Mills for both the borewells. That the NOC was valid for the period effecting from 03.01.2018 to 02.01.2020.

A copy of the No-Objection Certificate bearing NOC No. CGWA/NOC/IND/ORIG/2018/3052 granted 29.01.2018 to the M/s. Modi Sugar Mills is annexed herewith and marked as **ANNEXURE -A/1.**

4. That **two borewells** are installed in the premises of **M/s. Modi Distillery (A unit of Modi Industries Limited).** The Central Ground Water Authority, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India has granted No-Objection Certificate bearing NOC No. CGWA/NOC/IND/ORIG/2018/3534 to the M/s. Modi Distillery. The NOC was valid for the period of **27.04.2018 to 26.04.2020** for both the borewells.

A copy of the No-Objection Certificate bearing NOC No. CGWA/NOC/IND/ORIG/2018/3534 granted on 16.05.2018 to the M/s. Modi Distillery is annexed herewith and marked as **ANNEXURE -A/2.**

5. That the Central Ground Water Authority, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India issued order/notice bearing file no. 25-23/CGWA/NOCAP/2018, dated 07.02.2019 wherein, permission to grant NOC was put on hold in compliance of the order dated 29.08.2018 passed by this Hon'ble Tribunal in O.A. No. 411/2018.

A copy of the notice bearing file no. 25-23/CGWA/NOCAP/2018, dated 07.02.2019 issued by Central Ground Water Authority, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India is annexed herewith and marked as **ANNEXURE-A/3**.

6. That on 05.08.2019 Uttar Pradesh Ground Water (Management and Regulation) Act 2019 was assented by the Governor of the State of Uttar Pradesh with the objective to provide for protecting, conserving, controlling and regulating ground water to ensure its sustainable management in the state.
7. That on 25.02.2020, Uttar Pradesh Ground Water (Management and Regulation) Rules, 2020 came into effect. Thereafter on 02.03.2021 Guidelines for understanding and processing of online applications receive under Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 was uploaded on the website of Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh.

A copy of the screenshot depicting the date of issuance/uploading of the Guidelines for understanding and processing of online applications under Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 is annexed herewith and marked as **ANNEXURE-A/4**.

8. That after the above guidelines, the Project Proponent/Respondent No.5&6 had applied for renewal of No-objection certificate for the extraction of ground water of **Borewell-1 and 2 for Modi Distillery on 29.06.2021**. Thereafter the **NOC was renewed** for the period **valid from 21/07/2023 to 03/01/2025**.

A copy of the NOC certificate of two borewells in Modi distillery installed in the premise is annexed herewith and marked as **ANNEXURE -A/5(Colly)**.

9. That the Project Proponent herein also applied for the NOC from UPGWA for Modi Sugar Mill on following various occasions after the guidelines were formulated in the year 2021 and due to certain technical issues, the said Application for NOC was rejected/declined:

- a) 02.08.2021
- b) 26.11.2021
- c) 01.06.2022
- d) 19.12.2022
- e) 22.02.2023

10. Thereafter a clarification letter dated 31.05.2023 was sent to the Ground Water Department with regard to the issues of NOC explaining all the earlier application for Renewal of the NOCs.

A copy of the clarification letter dated 31.05.2023 is annexed herewith and marked as **ANNEXURE-A/6**.

11. That after all the above continuous efforts and deliberations, the NOC was renewed by the UPGWA for the period 06.12.2022 to 03.01.2025 for 2 borewells installed in the premises of the Modi Sugar Mill.

A copy of the NOC certificate of two borewells installed in the premise in Modi Sugar Mill is annexed herewith and marked as **ANNEXURE -A/7(Colly)**.

12. That the annexures filed along with the present additional Affidavit are true copies of their respective original.

13. That the supporting affidavit along with the present additional Affidavit is annexed herewith.

FILED BY

THROUGH



SAURABH RAJPAL
(ADVOCATE FOR THE PROJECT PROPONENT)

OFFICE:-D-206, 2ND FLOOR,

LAJPAT NAGAR I,

NEW DELHI-110024

MOB: -99717 92885

E-MAIL: -advocatesaurabhrajpal@gmail.com

PLACE – NEW DELHI

DATE - 16.09.2024

-2-

1 That I am Authorized Representative of M/s Modi Distillery Unit, Modinagar, District Ghaziabad (U.P) and am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.

2 That the accompanying Additional Affidavit has been drafted by my Counsel under my instruction based on knowledge and I affirm that statement of facts made herein are true and correct to my knowledge.

That the contents of the said reply be read as part of this affidavit and same are not repeated here for the sake of brevity.



[Signature]

DEPONENT

VERIFICATION

Verified at Modinagar on this 12th day of September, 2024 that the contents of my aforesaid affidavit are true and correct to my knowledge. No part of it is false nor anything material has been concealed therefrom.

[Signature]

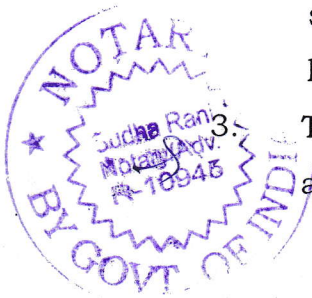
DEPONENT

12 SEP 2024

ATTESTED
[Signature]
SUDHA RANI
Advocate
Notary Public
Tehsil Modinagar
Ghaziabad

-2-

1. That I am Authorized Representative of M/s Modi Sugar Mills Unit, Modinagar, District Ghaziabad (U.P) and am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying reply has been drafted by my Counsel under my instruction based on knowledge and I affirm that statement of facts made herein are true and correct to my knowledge.
3. That the contents of the said Additional Affidavit be read as part of this affidavit and same are not repeated here for the sake of brevity.



DEPONENT

VERIFICATION

Verified at Modinagar on this 12th day of September, 2024 that the contents of my aforesaid affidavit are true and correct to my knowledge. No part of it is false nor anything material has been concealed therefrom.

DEPONENT

ATTESTED!
Sudha
SUDHA RANI
 Advocate
 Notary Public
 Tehsil Modinagar
 District Ghaziabad

12 SEP 2024

1312



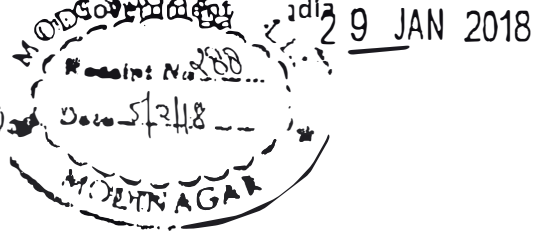
MEMBER SECRETARY

File No: - 21-4/4316/UP/IND/2017 - 146

NOC No: - CGWA/NOC/IND/ORIG/2018/3052

To

✓ M/s Modi Sugar Mills (Modi Industries Limited)
Modi Nagar, Block Bhojpur, District Ghaziabad
Uttar Pradesh - 201204



ANNEXURE A-1 10

केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास एवं
गंगा संरक्षण मंत्रालय
भारत सरकार

Central Ground Water Authority
Ministry of Water Resources

River Development & Ganga Rejuvenation

Sub:- NOC for ground water withdrawal to M/s Modi Sugar Mills (Modi Industries Limited) in respect of their existing Sugar manufacturing unit located at Modinagar, Town Modinagar (NPP), Block Bhojpur, District Ghaziabad, Uttar Pradesh – reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/12/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Modi Sugar Mills (Modi Industries Limited) in respect of their existing Sugar manufacturing unit located at Modinagar, Town Modinagar (NPP), Block Bhojpur, District Ghaziabad, Uttar Pradesh. The NOC is, however subject to the following conditions:-

1. The firm may abstract 1,150 cu.m/day for 150 days (and not exceeding 1,72,500 cu.m/year) of ground water, through existing two (2) tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction shall be undertaken accordingly on regular basis, atleast once in a month.
3. M/s Modi Sugar Mills (Modi Industries Limited), in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures to the tune of 6,50,979 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.
5. The firm at its own cost shall install two (2) observation wells fitted with digital water level recorder having telemetry system at suitable locations. The firm shall share user ID and password with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.

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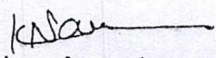
West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 Fax : 011-26175369

Website : www.cgwb.gov.in, www.mowr.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

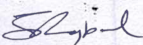
6. The ground water quality shall be monitored twice in a year during pre- monsoon and post- monsoon periods.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
15. This NOC is valid from 03/01/2018 till 02/01/2020.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Ghaziabad, Uttar Pradesh.
2. The District Magistrate, District Ghaziabad, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/12/2017.
4. TS to the Chairman, Central Ground Water Authority, Shram Shakti Bhawan, Rafi Marg, New Delhi.
5. Guard File 2017-18.

/
Member Secretary


(True Copy)

Member Secretary



भारत सरकार

केन्द्रीय भूमि जल प्राधिकरण

जल संसाधन, नदी विकास

और गंगा संरक्षण मंत्रालय

Government of India

Central Ground Water Authority

Ministry of Water Resources,

River Development & Ganga Rejuvenation

File No: - 21-4/4162/UP/IND/2017 - 954

NOC No: - CGWA/NOC/IND/ORIG/2018/3534

Date: - 16 MAY 2018

To

M/s Modi Distillery (A Unit of Modi Industries Ltd)
Village Begumabad, Modinagar, Block Bhojpur,
District Ghaziabad, Uttar Pradesh – 201204

Sub:- NOC for ground water withdrawal to M/s Modi Distillery (A Unit of Modi Industries Ltd.) in respect of their existing Distilleries manufacturing unit located Town Begumabad Budhana (CT), Block Bhojpur, District Ghaziabad, Uttar Pradesh – reg.

Refer to your application for grant of NOC for ground water withdrawal dated 22/09/2017. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/12/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Modi Distillery (A Unit of Modi Industries Ltd.) in respect of their existing Distilleries manufacturing unit located Town Begumabad Budhana (CT), Block Bhojpur, District Ghaziabad, Uttar Pradesh. The NOC is valid from 27/04/2018 to 26/04/2020 and is subject to the following conditions:

1. The firm may abstract 261.15 cu.m/day (and not exceeding 86,180 cu.m/year) of ground water, through two (2) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. Both the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. M/s Modi Distillery (A Unit of Modi Industries Ltd.), in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of 1,97,380 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.
5. The firm, at its own cost, shall construct one (1) observation well (piezometer) at suitable location and install digital water level recorder for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone : (011) 23333561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर सुगन्धित कल

CONSERVE WATER - SAVE LIFE


6. The ground water quality shall be monitored once in a year during pre- monsoon period.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tube well/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.



Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuli Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Ghaziabad, Uttar Pradesh.
2. The District Magistrate, District Ghaziabad, Uttar Pradesh for necessary action.
3. The Assistant Director (RCD), Food Safety and Standards Authority of India, Regulatory Compliance Division, FDA Bhawan, Kofla Road, New Delhi - 110002.
4. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/12/2017
5. Guard File 2018-19.



Member Secretary



(True Copy)



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

NOTICE

File No. 25-23/CGWA/NOCAP/2018

Date: 07.02.2019

Sub: NOCs put on hold pursuant to order of Hon'ble NGT Dated: - 29.08.2018

Vide order dated 29.08.2018 in OA No. 411/2018, the Hon'ble NGT has questioned issuance of NOC by CGWA to proponents in over-exploited and critical areas. In view of this, the list of files (updated as on 06.02.2019), where NOCs have been generated and have been withheld till further orders is given below

Online Approved (OE/Critical)

S.No.	File No.	Project Name
1	21-4/5032/UP/IND/2018	M/s S. Star Enterprises
2	21-4/3371/UP/IND/2017	M/s Forgerman India
3	21-4/4500/UP/IND/2017	M/s Baghpat Co-operative
4	21-4/1345/HR/IND/2018	M/s Krown Agrofood
5	21-4/1668/RJ/IND/2017	M/s Roca Bathroom
6	21-4/3702/UP/IND/2017	M/s TS Tech Sun India
7	21-4/2315/UP/IND/2017	M/s VRS Food Ltd
8	21-4/2275/UP/IND/2017	M/s Haldiram Snacks
9	21-4/5029/UP/IND/2018	M/s Hardmen Jeans
10	21-4/5135/UP/IND/2018	M/s Rishabh Ent
11	21-4/1984/UP/IND/2017	M/s Visual Tech
12	21-4/3767/UP/IND/2017	M/s Lohia Corp.
13	21-4/2053/UP/IND/2017	M/s Srinath Ji
14	21-4/4440/UP/IND/2017	M/s Daya Sugar
15	21-4/2420/UP/IND/2017	M/s Mittar Fastener
16	21-4/3474/UP/IND/2017	M/s Rajhans Industrial Corp
17	21-4/5745/UP/IND/2017	M/s Monica Steels Pvt Ltd

All other files of applicants in Over Exploited and Critical areas have also been put on hold till further orders.

Member (CGWA)

(True Copy)

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone : (011) 23383561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल सुन्दर सुरक्षित जल

CONSERVE WATER - SAVE LIFE

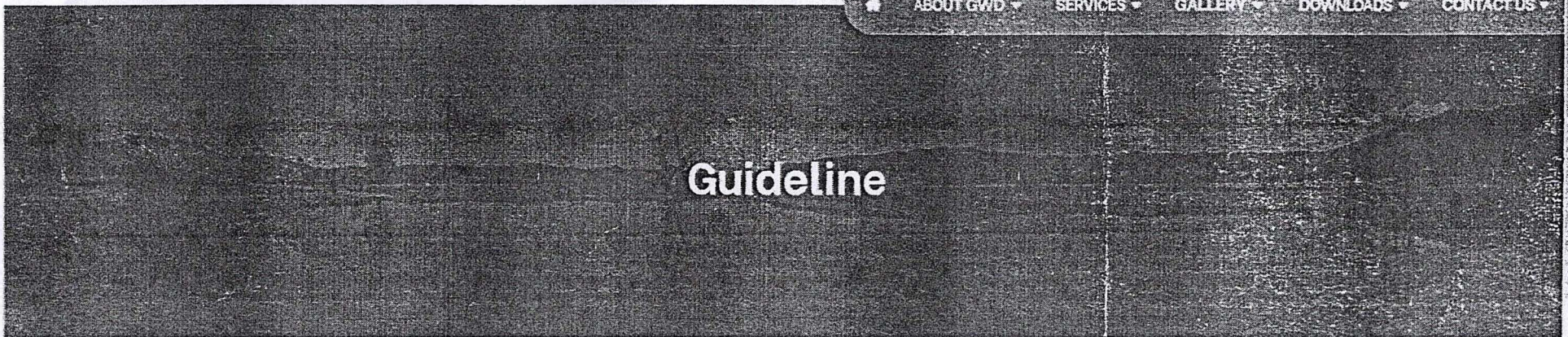


GROUND WATER DEPARTMENT
(Namami Gange and Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Technical Helpline Number
0522-4150500

Timing : 10:00 AM - 6:00 PM (On all working days)

- ABOUT GWD
- SERVICES
- GALLERY
- DOWNLOADS
- CONTACT US



Home / Guideline

S.No.	Title	Uploaded Date	View/Download
1	Guidelines for understanding and processing of online applications received under Uttar Pradesh Ground Water (Management and Regulation) Act, 2019	02-03-2021	View/Download

Shekhar
(True Copy)



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

16

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG037222

VALID FROM 22/10/2021 TO 27/04/2025

Serial No.: 202106000647

Name of the Owner	RAJEEV GUPTA		
Address of the Applicant	H.No 115 nehru colony Modinagar jila ghaziabad	Application No.	GZBD0621RIN0093
Date of Submission	29/06/2021	Specimen Signature	
Company Name	MODI DISTILLERY (A UNIT OF MODI INDUSTRIES LTD)	Company Address	MODINAGAR GHAZIABAD UTTAR PRADESH

Location Particulars

District	Ghaziabad	Block	BHOJPUR
Plot No./Khasra No.	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Corporation	Yes
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/09/1959		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	70.00
Date of Energization (In Case of Electric Pump)		01/09/1959	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	70.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	49000.00	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Hold Due to NGT Order		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
 - Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :22/11/2021

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018935

VALID FROM 22/10/2021 TO 27/04/2025

Serial No.: 202106000648

Name of the Owner	RAJEEV GUPTA	Application No.	GZBD0621RIN0094
Address of the Applicant	H.No 115 nehru colony Modinagar jila ghaziabad	Specimen Signature	
Date of Submission	29/06/2021	Company Name	MODINAGAR GHAZIABAD UTTAR PRADESH
Company Name	MODI DISTILLERY (A UNIT OF MODI INDUSTRIES LTD)	Company Address	MODINAGAR GHAZIABAD UTTAR PRADESH
Location Particulars			
District	Ghaziabad	Block	BHOJPUR
Plot No./Khasra No.	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Corporation	Yes
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/09/1959		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	70.00
Date of Energization (In Case of Electric Pump)		01/09/1959	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	70.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	49000.00	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Hold Due to NGT order		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

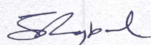
- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :22/11/2021

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature**(True Copy)**



MODI SUGAR MILLS

(A Unit of Modi Industries Limited)

Dated: 31.05.2023

To,
The Regional Office
The Ground Water Department
Lucknow (U.P.)

Sub.: - Clarification Letter in reference to "Issuance of 'No Objection Certificate' for ground water withdrawal

Dear Sir,

This is in reference of Rejection of our application by the department for Renewal of NOC for Abstraction of ground water. Department has asked for the reason of delay in application.

Sir, I would like to bring your kind notice towards my application to clarify some points. :-

- ❖ This is to inform you that we applied for No Objection Certificate for ground water withdrawal but unfortunately, while applying the name of company for which application was filled was entered Modi Sugar Mills instead of Modi Sugar Mills (Modi Industries Limited). So our application for both bore wells was rejected as per the request by company itself due to this reason. This was the typing error in our application.
- ❖ For the second time we applied again for the same company and same application with the correct details but water extraction quantity filled more than required due to typographical error. Hence, application for both borewells was rejected again.
- ❖ Finally, we applied again for the same company and same application with the correct details but this time when the inspection officer visited the company one of the bore well was running while other was on maintenance and this time our application for one bore well got approved and for the second bore well which was under maintenance it got rejected.
- ❖ To summarize, we want to add that we applied continuously for so many times but each time our application was rejected for some reasons. Moreover, the delay occur as authority has its standard operating time to process any application and prior that we would not be able to apply for new application.. That is the reason for prolonged delay in applying for our application.

A handwritten signature in black ink, appearing to be 'S. K. Singh'.

Modinagar - 201 204 Distt. - Ghaziabad, (U.P.), INDIA

Telephone : 01232 - 242321, 7902108560, 7902108570 E-mail : ceoffice@modisugar.com
CIN-U15429UP1932PLC000469 PAN : AAACM2063Q GSTIN : 09AAACM2063Q4Z1



MODI SUGAR MILLS

(A Unit of Modi Industries Limited)



- ❖ We have Complied all the points raised by you. Hope there is no more discrepancy exists herein. This is our humble request to approve our application. This would be highly appreciable.
- ❖ All the detailed statement of applied application from 2021 to 2023 are mentioned in the table below for your kind perusal and please find attached the evidences with this letter.

Application No	Date of Application	Status of application declared by UPGWD	Result	Reason
GZBD0621RIN0098/UPSWP21145028501	02.08.2021	14.12.2021	Rejected	We requested for the rejection of application due to incorrect name of the industry filled by us due to typographical error
GZBD1121RIN0242/ UPSWP21145028504	26.11.2021	03.04.2022	Rejected	Due to waterextraction quantity filledmore than required, due to typographical error or may be other reason observed by the department.
GZBD0522RIN0331 /UPSWP21145028506	01.06.2022	25.07.2022	Rejected	Flow meter was not installed.
GZBD1222RIN0523/ UPSWP21145028508	19.12.2022	11.01.2023	Rejected	Rejected by the district council due to other reason
GZBD0223RIN0570/ UPSWP21145028509	22.02.2023	24.03.2023	Rejected	Due to Other Reason

Modinagar - 201 204 Distt. - Ghaziabad, (U.P.); INDIA

Telephone : 01232 - 242321, 7902108560,7902108570 E-mail : ceoffice@modisugar.com

CIN-U15429UP1932PLC000469 PAN : AAACM2063Q GSTIN : 09AAACM2063Q4Z1



MODI SUGAR MILLS

(A Unit of Modi Industries Limited)



We request you to consider our clarification and process our NOC application as soon as possible and grant us the NOC. It would be highly appreciable.

Thanking You,

Yours Faithfully,

For M/s Modi Sugar Mills (Modi Industries Limited)

A handwritten signature in black ink, appearing to be "S. Singh".

Authorized Signatory



A handwritten signature in black ink, appearing to be "S. Singh".

(True Copy)

ANNEXURE A-7 (COLLY)



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG034026

VALID FROM 06/12/2022 TO 03/01/2025

Serial No.: 202205001102

Name of the Owner	DS REDDY		
Address of the Applicant	MODI SUGAR, MODINAGAR, GHAZIABAD	Application No.	GZBD0522RIN0332
Date of Submission	31/05/2022	Specimen Signature	
Company Name	MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)	Company Address	
Location Particulars			
District	Ghaziabad	Block	BHOJPUR
Plot No./Khasra No.	MODINAGAR GHAZIABAD UTTAR PRADESH	Municipality/Corporation	Yes
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/1980		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	70.00
Date of Energization (In Case of Electric Pump)		15/01/1980	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	70.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:	84000.00	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For Industrial Purpose		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
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 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
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- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :02/02/2023

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG013999

VALID FROM 21/07/2023 TO 03/01/2025

Serial No.: 202303000338

Name of the Owner	DS REDDY		
Address of the Applicant	MODI SUGAR, MODINAGAR, GHAZIABAD	Application No.	GZBD0323RIN0589
Date of Submission	16/03/2023	Specimen Signature	
Company Name	MODI SUGAR MILLS (MODI INDUSTRIES LIMITED)	Company Address	Modinagar, Ghaziabad, Uttar Pradesh
Location Particulars			
District	Ghaziabad	Block	BHOJPUR
Plot No./Khasra No.	MODI SUGAR, MODINAGAR, GHAZIABAD	Municipality/Corporation	Yes
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/1990		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	190.00
Date of Energization (In Case of Electric Pump)		15/01/1980	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	190.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	85500.00	Recharge Required	171000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For Industrial Use		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 171000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/08/2023

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



(True Copy)



Saurabh <saurabhrajpal.sc.aor@gmail.com>

Additional Affidavit-Tilak Raj Adhana

1 message

Saurabh <saurabhrajpal.sc.aor@gmail.com>

Mon, Sep 16, 2024 at 9:32 PM

To: pradeepmisra@yahoo.com, gigicgeorge.adv42@yahoo.in

Sir/Madam,

Please find the copy of the Additional Affidavit, attached below, filed in the above subject matter on behalf of the Respondent No. 5 /Modi Mil as advance proof of service.

Thanking you.

Yours sincerely,

Saurabh Rajpal
AOR**Additional Affidavit Tilak Raj Adhana -NGT.pdf**

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